

Presented on : 06-03-2024

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONAL BENCH, CHENNAI**

O.A. No. 117 OF 2023

Applicant : Reena Varghese

Vs.

Respondents : Kerala State Pollution Control Board & others

**REPLY AFFIDAVIT FILED BY THE 5TH RESPONDENT
IN THE ABOVE ORIGINAL APPLICATION**

**PHILIP J.VETTICKATTU
NEENU BERNATH
&
SAJU S.DOMINIC
COUNSEL FOR THE 5TH RESPONDENT**

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONAL BENCH, CHENNAI**

I.A.N o. **117** OF 2024

IN

O.A. No. 117 OF 2023

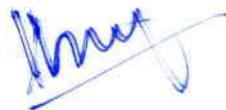
Applicant/5th Respondent:-

M/s. Thavalappara Granites,
Kannimala P.O,
Kottayam,
Pin – 686509,
Represented by its Proprietor, Mr.T.S.Shylesan.
Phone No.9495510412
Email: tpgraniteskannimala@gmail.com

Vs.

Respondents/Applicant & Respondents 1 to 4:

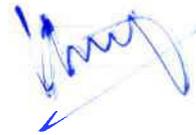
1. Reena Varghese
Puthiyaparambil C/o Meledathu House,
Nedumbasseri P.O., Athani Angamali,
Ernakulam District – 683585.
journalistrena@gmail.com
2. Kerala State Pollution Control Board, District Office,
Sreenivasa Iyer Road, Kottayam – 686001.
keralapcb_ktm@yahoo.com
3. District Collector/District Magistrate, Collectorate P.O
Kottayam, Kerala – 686002
Ph.No: 0481-2562001.
Email: dc-ktm@gov.in
4. Principal, Chief Conservator of Forest(Wild Life) and
Chief Wild Life Warden, Vazhuthakkad,
Thiruvananthapuram, Kerala – 695014
Ph.No: 0471 2529201
Email: pccf.for@kerala.gov.in
5. Department of Mining & Geology
Directorate, Kesavadasapuram,
Pattom Palace P O, Trivandrum. - 695004.
director.dir.dmg@kerala.gov.



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Dated this the 5th day of March, 2024.



Counsel for the Applicant/5th Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. No. 117 OF 2023

Applicant : Reena Varghese

Vs.

Respondents : Kerala State Pollution Control Board & others

**REPLY AFFIDAVIT FILED BY THE 5TH RESPONDENT
IN THE ABOVE ORIGINAL APPLICATION**

I, Shylesan T.S. aged 59 years, S/o. Sivaraman, residing at Thavalappara House, Kanam P.O, Kottayam District, do hereby solemnly affirm and state as follows:-

1. I am the 5th respondent in the above Original Application. I have been impleaded as additional 5th Respondent by this Hon'ble Tribunal.
2. At the outset it is submitted that the above Original Application is not maintainable either in law or on facts and the maintainability of the Original Application is to be considered as the preliminary issue in the matter.
3. It is submitted that, the O.A. is not maintainable for the following reasons:-
 - i) Barred by limitation,
 - ii) Lack of cause of action,
 - iii) O.A. is filed as a tool of bargaining, lack of bonafides.
4. It is submitted that Section 14 mandates that no application for adjudication of dispute under the Section shall be entertained by the Tribunal unless it is made within a period of 6 months from the date of which the cause of action for such dispute first arose.

Shylesan T.S.

5. The Tribunal can exercise its jurisdiction Under Section 14 only when the jurisdictional factors thereunder are satisfied. Going by the provision, the application for adjudication of dispute should be made within a period of 6 months from the date on which the cause of action of such dispute first arose. A perusal of the application will clearly show that the said application does not refer to any specific cause of action nor the date of arising of such alleged cause of action or even disclose any substantial question relating to environment. The Original Application and its Annexures are vitiated by fraud and malice and that the Annexures are prepared by the applicant herself for serving her personal interest. In that view of the matter itself, the O.A. is liable to be dismissed at the threshold.
6. Without prejudice to what is submitted above, if at all, the reference to the news paper reports mentioned in the O.A., can be reckoned as cause of action, the same were prepared in the year 2021 and published from 23-2-2022 to 26-2-2022. Since the applicant had not preferred to file any application within 60 days from the date on which the said paper reports were first published, the application is hopelessly barred by limitation. In the present case, the application is filed after 2 years, which is even beyond the scope of power of condoning of delay vested with this Hon'ble Tribunal.
7. At this juncture it is also pertinent to notice that, going by Section 3 of the Limitation Act, it is stipulated that every suit instituted, appeal preferred, and application made after the prescribed period shall be dismissed, although limitation has not been set up as a defense. In

Sylason TS

such circumstances, it is the bounden duty of the Tribunal before entertaining an application to ascertain as to whether the same is barred by limitation or not and therefore, maintainable. It is without considering that the matter was taken into file.

8. Without prejudice to what is submitted above, it is submitted that the application is filed in suppression of material facts and as a bargaining in disguise and without any bonafides and the application is the culmination of blackmailing being done by the applicant since the year 2021.
9. The following facts which are not disclosed by the applicant in the application are absolutely necessary for the just disposal of the matter:-
10. It is submitted that this respondent is in possession of 1 Hectares and 40 Ares of land comprised under Re Sy.No.182/7 and 182/7-1 of Erumeli South Village (Old Sy.No.379/1C-2, 1/C-2-8, 1C-2-5-8 and 1C-2-105). He had purchased the above said land in the year 2018 vide Sale Deed bearing No.1820/2018 of Erumeli SRO.
11. True copy of the Tax receipt showing remittance of land tax with respect to the above said property dated 12-5-2023 and its English translation is produced herewith and marked as **Annexure R5(a)**.
12. It appears that the ancestral property of the applicant herein, situates somewhere near to the property above mentioned.
13. In the year 2021, a person viz. Rajendran from Koottikkal had contacted this respondent introducing that he was sent by the applicant and she wanted to sell her ancestral property to this

Sy. Rajan TS

respondent. The said Rajendran had taken this respondent to the said property of the applicant and shown the same

14. However, this respondent had expressed his helplessness and told to said Rajendran that he does not require the said land and also not in a position to purchase the same as well. Though the said Rajendran tried to persuade this respondent to purchase the property of the applicant, this respondent could not accede to their demand. It seems that the refusal to purchase the land had infuriated the applicant. She has targeted the quarry of this respondent which lies almost 1½ KM away from the ancestral property of the applicant.

15. It is submitted that, the applicant had resorted blackmailing and pressurizing tactics to compel this respondent to purchase her ancestral property. It is submitted that, the applicant is a journalist by profession. It is by abusing her profession, that she resorted to such pressurizing tactics.

16. The applicant, forwarded a report which is prepared by her to the WhatsApp No.91-9495510412 of this respondent.

17. True copy of the screenshot of WhatsApp No.91-9495510412 of this respondent and its English translation is produced herewith and marked as **Annexure R5(b)**.

18. It is submitted that Annex.R5(b) was forwarded from the applicant's WhatsApp Number i.e. 91-9995113098 on 7-6-2021. Below the chat, she has written that "**this is a chapter from my series and read it**". It was a warning.

Sylkevan TS

19. In Annex.R5(b), the applicant had raised absolutely incorrect, wrong and malicious allegations against the quarry of this respondent. The said report is deliberately made with the malicious intention to blackmail and pressurize this respondent. At this juncture, it is submitted that the quarry of this respondent lies almost 1½ KM away from the ancestral property of the applicant. It seems that she has been using the quarry of this respondent as a tool of pressure to compel to buy her ancestral property.
20. It is submitted that Annex.R5(b) is the first chapter.
21. Since this respondent did not respond, the applicant published the 2nd, 3rd and 4th chapters as well. At this juncture, it is pertinent to notice that, Annexure R5(b) was published after the lapse of almost one year. Since this respondent, did not accede to her illegal demands, she had published the series from 23-2-2022 to 26-2-2022, which are produced as Annexures, along with the Original Application. Still later, the applicant again sent messages to this respondent's Whatsapp from her WhatsApp Number viz. 91-9995113098.
22. The applicant had forwarded a paper publication pertaining to the hearing proposed to be conducted with respect to the distance for quarries pursuant to the directions passed by the National Green Tribunal.
23. True copy of the screenshot of the WhatsApp message forwarded by the applicant from her Phone No.91-9995113098 and its English translation is produced herewith and marked as **Annex.R5(c)**.

Sydeban TS

24. It is pertinent to notice that, through the WhatsApp, the applicant had warned that she was going to file a complaint against this respondent.
25. However, this respondent did not respond to the said chat also.
26. Still later, on 25-8-2022, the applicant had forwarded her bank account details, from her WhatsApp No.91-9995113098.
27. True copy of the WhatsApp chat sent by the applicant from her mobile number on 25-8-2022 and its English Translation is produced herewith and marked as **Annexure R5(d)**.
28. At this juncture, it is also pertinent to notice that, this respondent was being contacted through the said Rajendran as well. Since this respondent did not succumb to these pressure tactics and blackmailing, the applicant had forwarded the complaint to the National Green Tribunal by incorporating self made reports, which were prepared by herself in the year 2021 and were published in the year 2022 against this respondent.
29. It is submitted that the applicant had prepared those reports and approached this Hon'ble Tribunal, only for the purpose of pressurizing this respondent to purchase her property or in vengeance of the refusal to purchase the same. Other than the above objective, the Original Application or its Annexures do not disclose any substantial question relating to environment nor disclose any cause of action.
30. It is submitted that Annex.R5(b) series of reports are made not in public interest, or in the interest of nature and environment, but

By Rajan T.S

only to serve the personal agenda of the applicant to pressurize this respondent by any means and to compel to buy her ancestral property. The applicant had also forwarded the bank account details, requiring this respondent to transfer money.

31. From the above it is crystal clear that, the applicant had approached this Hon'ble Tribunal and filed the Application without any bonafides, but only to use the said mechanism of law as a machinery of oppression and bargaining. The complaint filed by the applicant is nothing, but sheer abuse of process. At this juncture, it is pertinent to notice that the respondent has been conducting quarrying operation by obtaining necessary license/consent/clearance from the statutory authorities.

32. True copy of the relevant pages of Environmental Clearance granted to this respondent bearing No.K25/DEIAA/Q256/2017, dated 18-4-2018 is produced herewith and marked as **Annexure R5(e)**.

33. It is submitted that the benefits guaranteed by amendments brought in by the MoEF vide S.O.No.221(E), dated 18-1-2021 and S.O.No.1807(E), dated 12-4-2022 has already been crystallized with respect to the environmental clearance of this respondent.

34. The Hon'ble High Court of Kerala has already granted an interim order directing the respective statutory authorities to renew/issue permit by reckoning the benefit of the said notifications.

35. True copy of the interim order passed by the Hon'ble High Court of Kerala in W.P.(c) No.28218/2023 dated 16-11-2023 is produced herewith and marked as **Annexure.R5(f)**.

Sybilan T.S

36. The Integrated Regional Office(IRO) of the MoEF had inspected the site and issued their report also, wherein no adverse remarks had been made against this respondent. True copy of the report bearing No.12.1/54/DEIAA/KER/790 dt.8-12-2023, issued from the IRO, MoEF, Bangalore is produced herewith and marked as **Annexure R5(g).**

In such circumstances, it is most humbly submitted that this Hon'ble Tribunal may kindly be pleased to accept the contentions raised above and dismiss the O.A. with costs.

The facts stated above are true and correct to the best information, knowledge and belief.

Dated this the 5th day of March, 2024.

Deponent

Solemnly affirmed and signed before me by the deponent on this the 5th day of March, 2024, in my office at Ernakulam

Philip J.Vettickattu, Advocate



കേരള സർക്കാർ
ലാൻഡ് റവന്യൂ വകുപ്പ്
സീറ്

ലിസ്റ്റ് നമ്പർ: 2023/12
തയ്യാറാക്കിയ തീയതി: 12/05/2023

KL0502070506/2023
ലിസ്റ്റ് നമ്പർ: 2023/12

തയ്യാറാക്കിയ നമ്പർ 4795 അനുബന്ധ കരാർ ഒടുക്കിയതിന് സീറ്

ഇനം	ഉപ ഇനം	മുദ്ര	കാലാവധി	വിവരങ്ങൾ
1) അനുബന്ധ ഇനം	അനുബന്ധ	₹832	2023-2024	ബ്ലോക്ക് 27, തയ്യാറാക്കിയ നമ്പർ 4795 1) അനുബന്ധ ഇനം, വിവരങ്ങൾ അൻ. അനുബന്ധ, കോ. നമ്പർ: 586515 വിവരങ്ങൾ നമ്പർ: 1) 182/7-52 അൻ. പുതിയ 2) 182/7-1, 52 അൻ. പുതിയ അനുബന്ധ: 1 അൻ. 4 അൻ.
2) കർഷകരായവർക്കുള്ള സൗകര്യം	അനുബന്ധ	₹104	2023-2024	
ആകെ മുദ്ര		₹936		

അൻ വിവരിച്ച കരാർ ₹936 (നൂറ്റമ്പത്താറുപത്തു രൂപ) 2023 ജൂൺ മാസം 12 നിമിത്തം ഇന്നു വാങ്ങി സീറ് ചെയ്തു. അനുബന്ധ ഇനം വിവരങ്ങൾ.

സംബന്ധിച്ച്: അനുബന്ധ ഇനം, അനുബന്ധ

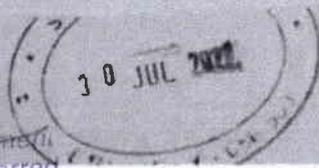


സംബന്ധിച്ച്: അനുബന്ധ ഇനം വിവരങ്ങൾ
തീയതി: 12/05/2023

Subendhumol A K

സംബന്ധിച്ച്: അനുബന്ധ ഇനം വിവരങ്ങൾ

ഈ സീറ് റവന്യൂ വകുപ്പിന്റെ ഇന്റർനെറ്റ് സൈറ്റിലൂടെ ഉപയോഗിക്കുന്നതിനായി വിവരങ്ങൾ നൽകിയ കരാർ സീറ് ചെയ്തു. സീറ്റിന്റെ വിവരങ്ങൾ റവന്യൂ വകുപ്പിന്റെ www.revenue.kerala.gov.in എന്ന വെബ്സൈറ്റ് വഴി ഉപയോഗിക്കുന്നതിനായി.
QR കോഡ് സർക്കാർ സൈറ്റ് സീറ്റിന്റെ വിവരങ്ങൾ ഉപയോഗിക്കുന്നതിനായി.



This is the true copy of the document referred marked as EXHIBIT ANNEXURE R5(a) in the above case.

ADVOCATE

9(a)

English Translation of R5(a)

Emblem
Government of Kerala
Land Revenue Department
Receipt

District: Kottayam
Taluk: Kanjirappally

KL05020705063/2023
Village: Erumely South

Receipt for payment of tax as per Thandaper No. 4795

Item	Sub Item	Amount	Period	Details
1) Basic Land Tax	Current Year	Rs. 832/-	2023-2024	Block 27, Thandaper No. 4795 1) Shyleshan T.S, S/o Sivaraman, Thavalappara, Kanam, Kanam-686515. Resurvey no. Area category 1) 182/7 52 Are House plot 2) 182/7-1 52 Are Hose Plot Total area 1 Ha 4 are
2) Agricultural welfare Board	Current Year	Rs. 104/-	2023-2024	
Total Amount		Rs. 936/-		

As detailed above, Rs. 936/- (Rupees Nine Hundred and Thirty-Six only) was received today, the 12th May, 2023 and entered in the village register.

Payee: Shyleshan T.S, Thavalappara.

Place: Erumely
Date: 12.05.2023

(QR code)

Subendhumol A.K

Special Village Officer/
Village Assistant.

This receipt has been prepared and issued by e-payment procedure of Revenue department and hence no signature or seal of the village officer is required. The authenticity of the receipt can be verified in the www.revenue.keralagov.in portal of revenue department.

The authenticity can be verified on scanning the QR code.

English Translation of R5(a)



+91 99951 13098




last seen today at 20:27

7 June 2021

 Messages and calls are end-to-end encrypted.
 No one outside of this chat, not even WhatsApp,
 can read or listen to them. Tap to learn more.

ഇന്നലെകളിൽ കവളപ്പാറ ദുരന്തം,
 നാളുകളിൽ തവളപ്പാറ ദുരന്തം...
 റീന വർഗീസ് കണ്ണിമല

അത്യപൂർവ്വ ജൈവവൈവിധ്യത്താൽ
 സമ്പന്നമായ ശബരിമല
 വനമേഖലയോടു
 തൊട്ടുരുമ്മിക്കിടക്കുന്ന
 കൂഗ്രാമം, ധർമശാസ്താവിൻറെ
 പൂങ്കാവനഭൂമി... പെരിയാർ ട്രൈഗർ
 റിസർവ് വനമേഖലയായ അഴുത
 വനത്തിൽ നിന്ന് 9 കിലോമീറ്റർ
 നോട്ടീക്കൽ മൈൽ മാത്രം ദൂരം. ഇതു
 കണ്ണിമലയെന്ന കാനാൻ ദേശം.
 എരുമേലി തെക്ക് - വടക്ക്
 വില്ലേജുകളിലായി പരന്നു
 കിടക്കുന്ന കണ്ണിമല പ്രകൃതി
 ദുരന്തങ്ങളൊന്നും ഇതു വരെ
 അനുഭവിച്ചിട്ടില്ലാത്ത അനുഗൃഹീത
 പ്രദേശമാണ്. ജലസമൃദ്ധിയും
 ഫലസമൃദ്ധിയും ഒരു
 പോലെ പരിസ്ഥിതിയോട് ഏറെ
 ഇണങ്ങി കഴിയുന്ന ഗ്രാമീണർ.
 പക്ഷേ, ഇന്നവർ
 ആശങ്കയിലാണ്. ഉറക്കം
 നഷ്ടപ്പെടുന്ന രാത്രികളും


Message





R5(b)
2



+91 99951 13098
 last seen today at 20:27
 



അന്യസ്ഥമായ പകലുകളും അവരെ
 വരവേൽക്കുന്നതിനു കാരണം ഇവിടെ
 അനധികൃതമായി പ്രവർത്തിക്കുന്ന
 തവളപ്പാറ ഗ്രാനൈറ്റ്സ് തന്നെ.
 എരുമേലി വടക്ക് വില്ലേജിലുൾപ്പെടുന്ന
 ചെമ്പകത്തുകുരൂർ ചാക്കോയുടെയും
 ഭാര്യ ലതയുടെയും സ്ഥലങ്ങൾ
 പാട്ടമെടുത്താണ് ശൈലേഷനെന്ന്
 വ്യക്തി ഇവിടെ ആദ്യം ക്യാറി
 തുടങ്ങിയത്. ഇതാകട്ടെ ബ്ലോക്ക് 25
 റീസർവ്വെ 48/1 ൽ വരുന്ന 125.4 ആർ,
 റീസർവ്വെ 48/2 വിൽ വരുന്ന 413
 ആർ എന്നിവയാണ്. ഇതിൽത്തന്നെ
 ഇയാൾക്ക് മൈനിങ്ങ് ആൻഡ്
 ജിയോളജി വകുപ്പ് ഖനനാനുമതി
 നൽകിയിട്ടുള്ളത് റീസർവ്വെ 48/2
 ൽ പെട്ട 19.53 ആർ സ്ഥലത്തു
 നിന്നു മാത്രമാണ്. ഈയൊരു
 ലൈസൻസിൻറെ മറവിൽ
 സമീപപ്രദേശങ്ങൾ വിലയ്ക്കെടുത്തും
 മറ്റും ഇയാൾ പാവനനം
 വിപുലമാക്കുന്നതാണ് പിന്നെ
 നാട്ടുകാർ കണ്ടത്. തെളിവുകൾ
 നിരവധിയുണ്ടിതിന്. അതിവിചിത്രമായ
 രീതിയിലാണീ ലൈസൻസുകളെല്ലാം
 ഇയാൾ സമ്പാദിച്ചു കൂട്ടിയത്.

04:29

മാനദണ്ഡങ്ങൾ പാലിക്കാത്ത
 പാവനനത്തിന് ഒത്താശയുമായി
 ഉദ്യോഗസ്ഥവൃന്ദവുമുണ്ട്. പാവനനം
 നടത്തുമ്പോൾ മാഗസിൻ


Message







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നടത്തുമ്പോൾ മാഗസിൻ
 സ്ഥാപിക്കേണ്ടതിന്റെ
 വ്യവസ്ഥകളൊക്കെ കാറ്റിൽ
 പറത്തി യാണ് ഇയാൾ മാഗസിൻ
 സ്ഥാപിച്ചിരിക്കുന്നതെന്നു രേഖകൾ
 വിളിച്ചു പറയുന്നു. മാഗസിൻ
 പെർമിറ്റിൽ എവിടെയും
 പരാമർശിക്കാത്തതും ആരുടെ
 ഉടമസ്ഥതയിലുള്ളതാണെന്നു പോലും
 വ്യക്തമല്ലാത്തതുമായ സ്ഥലത്താണ്
 മാഗസിൻ സ്ഥാപിച്ചിരിക്കുന്നതായി
 സർവ്വേ രേഖകളിൽ
 കാണിക്കുന്നത്. അതുകൊണ്ട്
 പാവനത്തിന് അനുമതി ലഭിച്ച
 സ്ഥലത്തോടു ചേർന്നു കിടക്കുന്നതും
 റീസർവ്വേ റീസർവ്വേ 45/1 എന്ന
 ഭൂമിയിലാണ്. ഇതാരുടേതാണെന്നു
 പോലും രേഖകളിലില്ല. ഇതൊക്കെ
 ചോദ്യം ചെയ്ത്
 നടപടിയെടുക്കേണ്ടവർ കണ്ണടച്ച്
 ഇരുട്ടാക്കുകയാണ്. അതു
 കൊണ്ടു തന്നെ ക്യാൻസർ പടരും
 പോലെ പണ്ടങ്ങോ കിട്ടിയൊരു
 ലൈസൻസിന്റെ മറവിൽ
 സമീപ പ്രദേശങ്ങളിലേയ്ക്കെല്ലാം
 അനധികൃത വനനം
 വ്യാപിപ്പിക്കുകയാണിയാൽ .
 അതുപോലെ തന്നെ വനനസമയത്ത്
 short fir... [Read more](#)

04:30

വ്യാജരേഖകൾ ചമച്ചാണ്


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വ്യാജരേഖകൾ ചമച്ചാണ്
 തവളപ്പാറ ഗ്രാനൈറ്റ്സ് മുന്നോട്ടു
 പോകുന്നതെന്നു സ്പഷ്ടമാകും. 04:31

പാവനനം നടത്തുന്ന സ്ഥലത്തിന്റെ
 അതിർത്തിയിൽ നിന്നും 50
 മീറ്റർ പരിധിക്കുള്ളിൽ ധാരാളം
 വീടുകളുണ്ടായിരുന്നിട്ടും , സമർപ്പിച്ച
 സർവ്വേ പ്ലാനിൽ ഇവയൊന്നും
 കാണിച്ചിട്ടില്ല എന്നത് ഗുരുതരമായ
 വീഴ്ചയാണ്.

പൊതുജനങ്ങൾക്ക്
 നൽകിയിരിക്കുന്ന കുടിവെള്ള
 പദ്ധതി, 50 മീറ്റർ ദൂരപരിധിക്കകമുള്ള
 വസ്തുത മറച്ചു വച്ചാണ് പ്ലാൻ
 നൽകിയിരിക്കുന്നത്. ഈ
 സാഹചര്യം
 പരിശോധിക്കുമ്പോൾ ഭൂമി
 സൂക്ഷിക്കുന്നതിനുത്തരവാദിത്തപ്പെട്ട
 റവന്യൂ ഉദ്യോഗസ്ഥരുടെ പങ്കും
 ഈയൊരു പാവനനത്തിനു പിന്നിൽ
 ഉണ്ടെന്നു വ്യക്തമാകുന്നു. 04:32

ഇവിടെ നിന്നു കേവലം ഒരു
 കിലോമീറ്റർ ചുറ്റളവിലായി ശബരിമല
 വനാതിർത്തിയുണ്ട് . എന്നാൽ ഈ
 വനപ്രദേശം
 സംരക്ഷിക്കുന്നതിനായി യാതൊരു
 മാനദണ്ഡങ്ങളും പാലിക്കാതെ forest
 clearence കോളത്തിൽ 'nil' എന്നു
 കാണിച്ചാണ് enviornmental clearence


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പുതുക്കി നൽകുമ്പോൾ
 പാലിക്കേണ്ട മാനദണ്ഡങ്ങളൊന്നും
 പാലിക്കാതെയാണ് ഇയാൾക്ക്
 09-05-2018 തിയതി Pollution control
 board ലൈസൻസ് പുതുക്കി
 നൽകിയതെന്നു രേഖകൾ
 വ്യക്തമാക്കുന്നു. മാനദണ്ഡങ്ങൾ
 കാറ്റിൽ പറത്തി ഇത്തരത്തിൽ
 ലൈസൻസ് നൽകുന്നതും ഉദ്യോഗസ്ഥ
 തലത്തിലുണ്ടായ ഗുരുതരമായ
 വീഴ്ചയാണ്. കൃത്യമായി പൊടി പടലം
 പടരുന്നത് തടയുന്നതിനാവശ്യമായ
 ജലം തളിച്ച് പൊടി തടയൽ
 നടത്തുന്നത് അന്വേഷിച്ച്
 കണ്ടെത്തിയിട്ടില്ല വകുപ്പുദ്യോഗസ്ഥർ.

04:35

പാവനനം നടത്തി ആഴമായ പ്രദേശം
 ഒന്നുംതന്നെ ചെയ്യാതെയിട്ട്
 സമീപ ഭൂമിയിൽ പുതിയ പാവനനം
 നടത്തുന്നതിനു ലൈസൻസ്
 നൽകിയതായി കാണുന്നു
 . ഇപ്രകാരം ലൈസൻസുകൾ
 നൽകുമ്പോൾ പാലിക്കേണ്ട
 മാനദണ്ഡങ്ങൾ പോലും
 നോക്കാതെയാണ് ഈ വക
 ലൈസൻസുകൾ നൽകിയിരിക്കുന്നത്
 എന്ന് ഇതിൽ നിന്നു വ്യക്തമാണ്.
 ഖനനം നടക്കുന്ന പ്രദേശത്തിനു
 സമീപം ഒരു പൊതു കോൺക്രീറ്റു
 പാലമുണ്ടായിട്ടും അതു വക


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വയ്ക്കാതെയാണ് സമീപ ഭൂമി
 വിലയ്ക്കു വാങ്ങിഇയാൾ അനധികൃത
 ഖനനം തുടർന്നത്. ഇത്തരത്തിൽ
 പൊതുജന സുരക്ഷയെ പോലും വക
 വയ്ക്കാതെ ,ഒരു വ്യക്തിക്കു നൽകുന്ന
 സഹായങ്ങൾ ഡിപ്പാർട്ട്മെന്റ്
 ഭാഗത്തു നിന്നും ഉണ്ടായാൽ അതു
 വഴി പൊതു മുതൽ നശീകരണവും,
 വ്യക്തിക്ക് സാമ്പത്തിക ലാഭവും
 മാത്രമേ സൃഷ്ടിക്കൂ എന്നതാർക്കാണ്
 അറിയാത്തത്.ഇവിടെയാണ്
 വകുപ്പുകളും ക്വാറിമാഫിയയും
 തമ്മിലുള്ള അവിഹിത ബന്ധം
 മറന്നിരിക്കി പുറത്തു വരുന്നത്.
 എന്നാൽ ഖനനം പൂർത്തിയായതും
 യഥാർത്ഥത്തിൽ ലൈസൻസ്... [Read more](#)

04:37

പരാമർശിച്ചിരിക്കുന്നതിലെ
 സാങ്കേതികത്വം എന്താണ്
 mining & geology ഉത്തരവു
 പോലും നൽകിയിരിക്കുന്നത്
 സ്വാധീനങ്ങൾക്കു വിധേയമാണെന്നു
 സ്പഷ്ടമാകുന്നു ഇവിടെ.
 Room H(rule 43) പ്രകാരം ലക്ഷങ്ങൾ
 മൂല്യം കാണിക്കുന്ന ഒരു guarraging
 lease തയാറാക്കിയതിൽ ഖനനം
 ഉദ്ദേശിക്കുന്ന സ്ഥലത്തിൻറെ
 ഉടമയല്ലാത്ത ശൈലേഷൻ
 ഈ വസ്തുവിൽ എഗ്രിമെന്റ്
 വയ്ക്കുന്നതിനുള്ള അധികാരം


Message







നൽകിയിരിക്കുന്നത്. എന്നു തന്നെയല്ല, മഞ്ഞളരുവി പാക്കാനം വൃട്ടിലുള്ള ഈ വനപ്രദേശത്തോടു ചേർന്ന് എരുമേലി തെക്ക് വില്ലേജിൽ എട്ടാം വാർഡിൽ അടുത്ത പാവനനം നടത്താനുള്ള പടപ്പുറപ്പാടിലാണിയാൾ. വനമേഖലയിലെ പാവനനത്തിനു തടയിടാനുറപ്പിച്ച് അവിടെയെത്തിയ പഞ്ചായത്തു മെമ്പർ ഷിനിയെ മഞ്ഞളരുവിയിൽ താൻ തുടങ്ങാൻ പോകുന്ന പുതിയ പാവന പ്രദേശം സന്ദർശിക്കാൻ പോലുമനുവദിച്ചില്ല ഇയാൾ.

04:33

ഞാനിവിടെ വന്നത് പാവനനത്തിനാണ്. ഇവിടെ നിന്ന് 50 മീറ്റർ അകലമുണ്ട് വനത്തിലേക്ക്. പിന്നെ എനിക്കെന്തൊ കുഴപ്പം...

എന്നായിരുന്നു ശൈലേഷൻ മഞ്ഞളരുവിയുടെ പഞ്ചായത്തു മെമ്പർ ഷിനിയോട് ധിക്കാരപൂർവ്വം പ്രതികരിച്ചത്. എന്നാൽ എരുമേലി തെക്ക് വില്ലേജിൽ എട്ടാം വാർഡിൽ ഇയാൾ വാങ്ങിയതും പണയത്തിനെടുത്തതുമായ പ്രദേശത്ത് പാവനനത്തിന് അനുമതി കിട്ടിയാൽ പെരിയാർ ടൈഗർ റിസർവിനു തന്നെ നാശകരമായി തീരും. അത്യപൂർവ്വ ജൈവവൈവിധ്യത്താൽ




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എപ്രകാരമാണ് എന്നുപോലും
 കാണിക്കാതെയാണ് സർക്കാരിനു
 വേണ്ടി മെനിങ് ആൻഡ് ജിയോളജി
 എക്സിക്യൂട്ട് ചെയ്തതിലെ ആശങ്ക
 ചെറുതൊന്നുമല്ല. വസ്തുവിന്റെ
 യഥാർഥ ഉടമകൾ കക്ഷിയാകാതെ
 ഒപ്പിട്ട പ്രമാണം തയാറാക്കുമ്പോൾ
 അതിന് പാട്ടുക്കാരനായ ശൈലേഷിനു
 ലഭിച്ച അധികാരം ഏറ്റവും പ്രധാന
 പ്രമാണമാണെന്ന വസ്തുത
 പോലും കാറ്റിൽ പറത്തിയാണ്
 മെനിങ് ആൻഡ് ജിയോളജി
 ഉത്തരവുകളിറക്കിയത്.

04.38

8/18 നമ്പറായി 22/03/2019
 തിയതി ഗ്രാമപഞ്ചായത്ത് യോഗം
 ചേർന്നു തയാറാക്കിയ മിനിട്സിൽ
 ഇവയൊന്നും ചർച്ചാവിഷയമാക്കാതെ
 കേവലം ലൈസൻസ് നൽകി
 മുന്നോട്ടു പോകുമ്പോൾ
 ശ്രദ്ധിക്കേണ്ട കാര്യങ്ങൾ മാത്രം
 ശ്രദ്ധിച്ച് കിട്ടേണ്ട ഫീസ് വാങ്ങി ഏതു
 വിധേനയും പാവനനത്തിനു വഴി
 തെളിക്കുകയായിരുന്നു പഞ്ചായത്ത്
 ചെയ്തത്.

കൂടാതെ PROFESSION TAX ADVANCE
 ആയി പഞ്ചായത്ത് കണക്കു
 പ്രകാരം RS.8000 വാങ്ങിയത്
 ലൈസൻസ് സർട്ടിഫിക്കറ്റിൽ
 RS. 10000 എന്നു കാണിച്ചു
 നൽകിയിരിക്കുന്നു.ഇവയൊക്കെ





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last seen today at 20:27

ക്യാറി മാഫിയയുമായി
 ബന്ധപ്പെട്ടവർക്കുള്ള അവിഹിത
 ബന്ധത്തിനുത്തമോദാഹരണ
 ആണ്. ഇക്കാരണങ്ങളാൽ
 തന്നെ ഇവയ്ക്കനുബന്ധമായി
 നൽകിയിരിക്കുന്ന മുഖ്മെൻറ്
 പെർമിറ്റും അനധികൃതമാണ്.

04:39

പ്രതികരിക്കാൻ ചെല്ലുന്നവരെ
 വിലയ്ക്കെടുക്കുമ്പോൾ
 കണ്ണിമലയുടെ ഉറക്കം കെടുത്തുന്ന
 ഈ ക്യാറിമാഫിയ ഇവിടെ
 പ്രതികരണവുമായെത്തുന്നവരെ
 വിലയ്ക്കെടുക്കുകയാണ്. പണം
 വാരിയെറിയുന്നതു കൊണ്ടു തന്നെ
 പാവങ്ങളാരും മിണ്ടില്ല. കണ്ണിമല
 എന്ന നാടു തന്നെ ഇല്ലാതാക്കുന്ന
 വൻ ദുരന്തമാണ് ഇവർ
 പടച്ചെടുക്കുന്നത്. പ്രതികരണവുമായി
 ചെന്ന സ്കൂളുകാർക്ക് പണം
 വാരി നൽകി ഇയാൾ. സ്കൂളിൻറെ
 പുനരുദ്ധാരണത്തി

04:40

നു വേണ്ടത്ര മണ്ണും കല്ലുമെല്ലാം
 നൽകി. പിന്നൊരമ്പതിനായിരം
 രൂപയും. അതോടെ സ്കൂൾ മാനെജ്
 മെൻറിൻറെ പ്രതികരണമൊക്കെ
 കെട്ടടങ്ങി
 സ്കൂൾ മാനെജ് മെൻറിൻറെ
 പ്രതികരണമൊക്കെ കെട്ടടങ്ങി

04:47

കണ്ണീരു തോരാത്തൊരമ്മ


Message







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 last seen today at 20:27
 



സ്വന്തം രാജ്യത്തിനു വേണ്ടി ജീവൻ ത്യജിച്ച ധീരജവാനാണ് തെക്കേമുറി ബേബിച്ചനെന്ന സെബാസ്റ്റ്യൻ. ആറുനോറ്റുണ്ടായ പൊന്നുമോൾക്ക് ഒരു വയസുള്ളപ്പോഴായിരുന്നു ഈ സൈനികൻറെ വീരമൃത്യു. അന്നു തൊട്ട് ദിയ മോൾക്കു വേണ്ടി മാറ്റി വച്ച ജീവിതമാണ് അമ്മ ജെസിയുടേത്. എന്നാൽ ഇന്നു ജെസിയുടെ കണ്ണീർ തോരുന്നില്ല, കാരണം കേവലം പതിനാലു വയസു മാത്രമുണ്ടായിരുന്ന പൊന്നുമോൾ വന്ന സ്കൂൾ ബസിനിട്ട് തവളപ്പാറ ഗ്രാനൈറ്റ്സിൻറെ ടിപ്പർ ലോറിയിടിച്ചുണ്ടായ അപകടത്തിൽ ദിയമോൾക്ക് ഗുരുതരപരിക്കേറ്റു. മുൻ ഭാഗത്തെ മൂന്നു പല്ലും ടിപ്പറിൻറെ ഇടിയുടെ ആഘാതത്തിൽ മോണയ്ക്കുള്ളിലേക്കായി. നിരവധി ആശുപത്രികളിൽ മാറി മാറി ചികിത്സയിലാണിപ്പോളും ഈകുട്ടി. 2019 ഒക്ടോബർ 16 ന് കൊല്ലമുള്ള ലിറ്റിൽസ്റ്റവർ സ്കൂൾ ബസിൽ വൈകിട്ടു വീട്ടിലേക്കു വരുന്ന വഴിക്ക് കണ്ണിമല എടത്തിനകം പടിയിൽ വച്ചാണ് ടിപ്പർ സ്കൂൾ ബസിനെയും കുട്ടികളെയും ഇടിച...

[Read more](#)

04:48

കാനം പിഒ...
 താൻ ...


 Message
 




←  +91 99951 13098
online   

കാനം പിഒ...
 താൻ കാനത്തിന്റെ
 അനിയനെനാണ്
 ശൈലേഷൻ നാട്ടിലെമ്പാടും
 പരത്തിയിരിക്കുന്നത്. വലിയ
 പിടിപാടാണെന്നും
 തട്ടിക്കളയുമെന്നുമെല്ലാം ഇയാളെ
 കുറിച്ച് ഇയാളുടെ ശിക്ഷിപ്പുകൾ
 പറഞ്ഞു പിടിപ്പിക്കുന്നതു കേട്ട്
 ഭയന്നിരിക്കുകയാണ് പാവം
 കണ്ണിമലക്കാർ. എന്നാൽ
 സത്യമതല്ല. ഈഴവ സമുദായത്തിൽ
 പെട്ട ശൈലേഷൻ കാനം
 സ്വദേശിയാണ്. പ്രശസ്തനായൊരു
 രാഷ്ട്രീയനേതാവിന്റെ
 നാടായിപ്പോയി എന്നതും
 മുതലാക്കിയാണ് അയാളുടെ മുന്നേറ്റം.
 അനുവദനീയമായതിലുമധികം
 ചോർത്തുമ്പോൾ
 പ്രതിദിനം 150 മുതൽ 200 ലോഡ്
 വരെയാണ് പുറത്തു പോകുന്നത്. ഒരു
 ലോഡെന്നാൽ ഒമ്പതു ടൺ. ഏതാണ്ട്
 1200 ടൺ പ്രതിദിനം. കൂടാതെ
 200 ലോഡ് മെറ്റലും അത്ര
 തന്നെ മാനുഫാക്ചേർഡ്
 സാൻഡും (എംസാൻഡ്) പുറത്തു
 പോകുന്നുണ്ട്. 20 ടണ്ണാണ് ഒരു ലോഡ്
 മെറ്റൽ. പ്രതിദിനം 4000 ടൺ മെറ്റൽ
 വീതവും അത്ര തന്നെ എംസാൻഡും
 പുറത്തു പോകുന്നു. രാവിലെ ആറു
 മണിക്ക് വൈകിട്ട് ആറുമണിയാണ്

 Message    

←  +91 99951 13098
online   

പുറത്തു പോകുന്നു.രാവിലെ ആറു മുതൽ വൈകിട്ട് ആറുവരെയാണ് നിയമപ്രകാരം അനുവദനീയമ... [Read more](#)

04:49

പാഠമടകളിൽ 20 അടി താഴ്ചയിൽ കൂടുതൽ കുഴിക്കാനോ സ്പോടനം നടത്താനോ പാടില്ലെന്നാണ് നിയമവശം.1967 ലെ മൈനർ മിനറൽ മൈനിങ് ആക്റ്റിലാണ് ഈ നിഷ്കർഷയുള്ളത്.അവിടെയും മറുതന്ത്രമുണ്ട്.മേൽ മണ്ണു നീക്കൽ ,അങ്ങനെ കരിങ്കൽ കച്ചവടത്തിനു വന്നവന് മണ്ണിൻറെ വ്യാപാര സാധ്യത ബോണസായി കിട്ടുന്നതു പറയേണ്ടല്ലോ.50 മീറ്റർ ആഴത്തിൽ വരെയൊക്കെയാണ് മേൽമണ്ണു കുഴിച്ചെടുക്കുന്നത്.ഇതിനൊക്കെ ജിയോളജി അധികൃതരുടെ ഒത്താശയും മൗനസമ്മതവും ധാരാളമായുണ്ടു താനും. പുതുതായൊരു ഉരുൾപൊട്ടൽ മേഖല കൂടിയുണ്ടാകാതിരിക്കാൻ, ഇനിയൊരു ദിയമോൾ ഇവിടെ കരയാതിരിക്കാൻ ,ശബരി മല വനം സംരക്ഷിക്കാൻ കണ്ണിമലയുടെ സമാധാനം വീണ്ടെടുക്കാൻ ഈ അനധികൃത ക്യാറിക്ക് എന്നേയ്ക്കുമായി കുറുക്കു വീണേ മതിയാകൂ.

04:51

 Message    

22

R5 (b) / 13



എന്റെ പരമ്പരയിൽ ഒരു അധ്യായം
ആണ് ഇത്..

വായിക്കൂ

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ANNEXURE R5(b) in
the above case.

ADVOCATE

Yesterday disasters at Kavalappara

Tomorrow disasters at Thavalappara

Reena Varghese, Kannimala.

This is the canon desom which is known as Kannimala. This hamlet Dharmashasta's flower garden land is adjacent to the Sabarimala Forest which is rich in biodiversity; just 9 kms. nautical mile away from the Azhutha Forest which is included in the Periyar Tiger Reserve Forest area, spreads over Erumeli South and North Villages, is a blessed place not affected by any natural disasters so far. But today they are worried. The reason they face sleepless nights and restless days is because of the illegal working of Thavalapara Granites itself. Shaileshan first started quarrying here by leasing out the land of Chempakathungal Chacko and his wife Latha in Erumeli village. This is 125.4 Ares in Resurvey No. 48/1 and 413 Ares in Resurvey No. 48/2 in Block 25. Out of it Mining and Geology Department has given permission for mining only from 19.53 Ares of area comprised in Resurvey 48/2. The local people then saw that he was expanding granite mining by purchasing

neighboring areas under the guise of this license. There are many proofs for this. He acquired all the licenses in a very strange way. For the quarrying without following the guidelines has also active support of the officials. The documents say that he has set up the magazine by flouting all the conditions of setting up the magazine while carrying out granite mining. The survey documents show that the magazine is installed at a place which is not mentioned anywhere in the magazine permit and under whose ownership is not even clear. That is in a place comprised in Resurvey 45/1 adjacent to the place where permission for granite mining has been granted. It is not even clear from the records that the property belongs to whom. Those who should question all this and take action are turning a blind eye. Therefore, he is spreading illegal mining like cancer to all nearby areas under the guise of a license which he got long ago. Similarly, it will be clear that Thavalapara Granites is going ahead with fake documents during mining.

It is a serious setback that even though there are many houses within 50 meters from the boundary of the quarrying site, none of them are shown in the survey plan submitted. The plan has been submitted suppressing the fact that the drinking water project provided to the public is within a radius of 50 meters. Examining this

situation, it is clear that the role of the revenue officials who are responsible for up keeping the land is also behind this quarrying.

Sabarimala forest border is just one kilometer from here. But the records show that he was given environmental clearance renewal by the Pollution Control Board on 9-5-2018 without following any criteria to be followed while renewing the environmental clearance by showing 'nil' in the forest clearance column without following any criteria to protect this forest area. It is a serious failure at the official level to issue licenses in violation of the norms. Officials of the department have not investigated and found that dust prevention is being done by spraying water to prevent the spread of dust.

It appears that the deeper area from where quarrying done left idle without doing anything and a license has been issued for new quarries on nearby land. It is clear from this that these types of licenses are issued without even following the criteria to be followed while issuing licenses. Despite the fact that there is a public concrete bridge near the mining area, he continued the illegal mining by purchasing the nearby land. Who does not know that if the department gives assistance to an individual without even considering the public safety, it will only create destruction to the public property and financial gain to the individual. It is from here the illicit

relationship between the departments and the quarry mafia comes out. But the mining is completed and the license is actually issued. What is the technique by making reference? Here it is clear that even the Mining and Geology order is given under influences. Under Room H (Rule 43) a guarraging (quarrying) lease showing the value in lakhs has been drawn up and Shaileshan, who is not the owner of the proposed mining site, has given power to enter into an agreement on the property. Moreover, he is on his way to do the next granite quarrying in the 8th Ward in Erumeli South Village adjacent to this forest area in Manjalaruvi Pakanam route. He did not even allow Panchayat member Shini, who came there to stop granite mining in the forest area, to visit the new quarry area that he was going to start in Manjalaruvi.

I came here for granite mining. It is 50 meters from here to the forest. Shaileshan responded defiantly to Shini Manjalaruvi panchayat member saying what is wrong with me. But if he gets permission for granite mining in the area he bought and mortgaged in the 8th ward in Erumeli South Village, it will be disastrous for the Periyar Tiger Reserve itself. There is not a little concern that mining and geology have been executed for the government without even showing how it is due to its extraordinary biological diversity. The Mining and Geology orders even blew the

whistle on the fact that the authority given to the lessee, Shaileshan, was the most important document while preparing the document signed by the original owners of the property without being party to it. On 22-3-2019, in the minutes of 8/18 prepared by the Grama panchayat meeting, the panchayat cleared the way for granite mining in any way by taking necessary fees and paying attention to only the things that need to be taken care of while proceeding without making any of these issues a topic of discussion. Also Rs.8000/- collected in advance as Professional Tax as per panchayat estimate is shown as Rs.10000/- in license certificate. These are all examples of illicit relations among those associated with the quarry mafia. For these reasons the movement permit issued in respect of them is also illegal. This quarry mafia, which disturbs the sleep of Kannimala is buying those who go to respond. Poor persons will shut up just because money is being thrown around. They are planning a huge disaster that will wipe out the very land of Kannimala. He gave money to the school who went with the response and gave all the earth and stones needed for the renovation of the school. And fifteen thousand rupees. With that, the response of the school management stopped.

A mother who does shed tears

Thekemuri Babychan @ Sebastian is a brave soldier who sacrificed his life for his country. This soldier's heroic death was when beloved child was one year old. From there onwards, mother Jessie's life has been put aside for Dia Mol. But today Jessie's tears are not ending. Dia Mol was seriously injured in an accident when the tipper lorry of Thavalappara Granites collided with the school bus in which beloved child, who was only fourteen years old. The three front teeth were knocked into the gum by the impact of hitting the tipper. This child is still undergoing treatment in various hospitals. On October 16, 2019, on the way to home in the evening tipper lorry hit the school bus of the Kollamula Little Flower School and the children at Kannimala Edathinakampadi.

Kanam P.O.

Shailashan has spread the word all over the village that he is Kanam's brother. His henchmen are saying about him that he is highly influential and that he will be knocked down. The poor Kannimala villagers are afraid of this. But it is not the truth. Shaileshan belongs to the Ezhava community and hails from Kanam. His progress is also capitalizing on the fact that it is the village of a famous political leader. 150 to 200 loads going out per day while taking more than the allowed limit. A load is

nine tons. Taking about 1200 tons per day. Also 200 loads of metal and same amount of manufactured sand (M Sand) are going out. A load of metal is 20 tons. About 4000 tons of metal and the same amount of M Sand going out every day. Working of 6 am to 6 pm is allowed by law. The law states that excavation or blasting should not be done in rock deposits more than 20 feet deep. This provision is contained in the Minor Mineral Mining Act, 1967. There is another trick, top soil removal. Needless to say, those who come to trade in gravel get the business potential of the soil as a bonus. The top soil is excavated up to 50 meters deep. There is a lot of concurrence and tacit consent of geology authorities for this. To prevent another landslide zone, to prevent another Diya Mol from crying here, to save the Sabarimala forest and to restore the peace of Kannimala, this illegal quarry should be locked down forever.

This is a chapter from my series. Read it.

Umay
Advocate

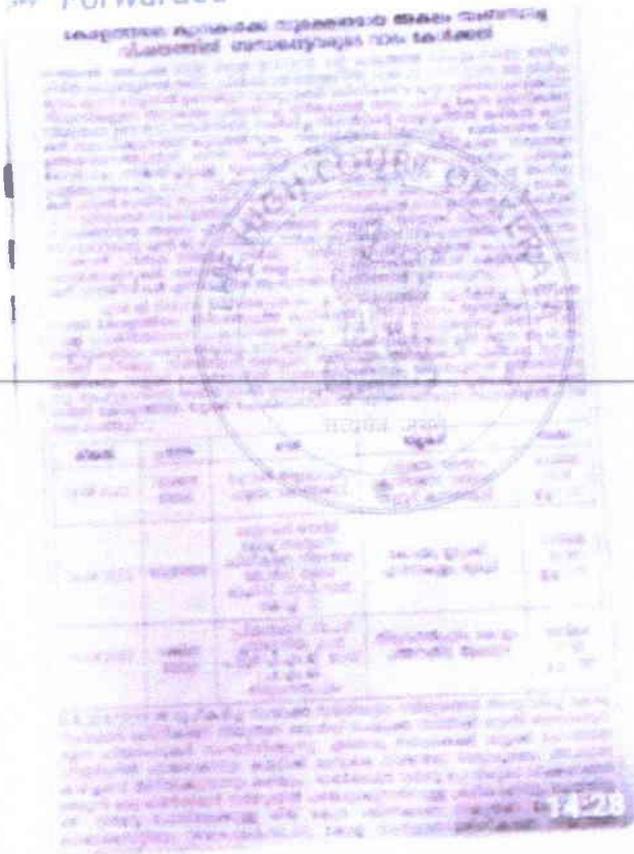
30

200
Annexure R50

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8 August 2022

Forwarded



ഞാൻ പരാതി കൊടുക്കുകയാണ്..

14.28

അറിയിച്ചു എന്ന് മാത്രം 14.28

Message

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ADVOCATE

[Handwritten signature]

31

English Pass States of Amc. RSC

P-11(a)

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8 August, 2022.

Forwarded.

WhatsApp message.
Not legible

I am submitting the complaint

14.28

Informed, that's all

14.28

Screen shot of WhatsApp

Advocate



ക്രമം	പേര്	വില	സ്ഥലം	നോ.
23.08.2022	രമേശ് കോട	കുറേയ്ക്കു മേൽ, പാലക്കാട്	കുറേയ്ക്കു മേൽ, പാലക്കാട്	10.00
24.08.2022	സുബി	കുറേയ്ക്കു മേൽ, പാലക്കാട്	കുറേയ്ക്കു മേൽ, പാലക്കാട്	10.00
25.08.2022	സുബി	കുറേയ്ക്കു മേൽ, പാലക്കാട്	കുറേയ്ക്കു മേൽ, പാലക്കാട്	10.00

ഞാൻ പരാതി കൊടുക്കുകയാണ്..

14:28

അറിയിച്ചു എന്ന് മാത്രം

14:28

25 August 2022

Account Number : 914010017157798

IFSC Code : UTIB0001647

15:32

Axis Bank...pathadippalam kalsmasserry

15:32

Reena varghese

15:32

Found 1 contact card for this number. Add to your contacts?

View contact cards

No thanks

Message



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 in the above case.

R5 @
 [Signature]
 ADVOCATE

33

English Translation of RS (d)

+91 99951 13098

Last seen today at 20:34

WhatsApp message.

Not legible

I am submitting the complaint

14.28

Informed, that's all

14.28

25 August 2022

Account Number: 914010017157798

IFSC Code: UTIBOOO1647

15:32

Axis Bank Pathadippalam kalsmasserry

15:32

Reena Varghese

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My
Advocate



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Validity expires on 17.4.2023

Annexure R5(e)

Proceedings of the District Environment Impact Assessment Authority Kerala

(Present: Dr.B.S. Thirumeni IAS, Chairman; Dr.A.P. Thomas, Expert Member,
T.C. Thyagaraj, Member and K. Ramadas, Member Secretary.)

File. No. K25/DEIAA/Q 26/2017

Dated, 18.4.2018

Sub: DEIAA- Environmental Clearance for the quarry project in block no.25 Sy. No. 48/1(pt),48/2(pt), Erumely North Village, Kanjirapally Taluk, Kottayam District by Sri. T.S Shylesan, Thavalappara Granites, Kannimala P.O, Erumeli, Kottayam District-686 509 - EC granted - Orders issued.

DISTRICT ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY, KOTTAYAM, KERALA

- Ref:
1. Application dated 03.05.2017 from Sri. T.S Shylesan, Thavalappara Granites, Kannimala P.O, Erumeli, Kottayam District-686 509
 2. Minutes of the 13th meeting of DEAC held on 05th January 2018
 3. Minutes of the 8th Meeting of DEIAA held on 21st March 2018
 4. Affidavit dated 23.03.2018 from Sri T.S Shylesan, Thavalappara Granites

ENVIRONMENTAL CLEARANCE NO. 13/Q/2018

Sri T.S Shylesan, Proprietor, Thavalappara Granites, Kannimala Post, Kottayam District-686 509, vide his application received on 3.05.2017 has sought Environmental Clearance under Notification MoEF & CC No SO.141(E) dated 15.01.2016 for the quarry project in block no.25. Re survey No 48 I(Pt),48/2 (Pt) in Erumely North Village, Kanjirapally Taluk, Kottayam District for an area of 3.4260 ha. The project comes under Category B2, as per the schedule of MoEF & CC Notification No SO.141 E dated 15.01.2016 (since it is below 5 hectares).

The lease area consists of 3.4260 ha which is private patta land. The proposed project is for quarrying of 1,89,000 TPA of building stone. Distance of the mining area from the nearest habitation is recorded as about 120m towards south. The estimated project cost is 60 lakh.

1



The proponent has submitted the mining plan as per Kerala rule 66 of Kerala Minor Mineral Concession Rule 2015 on 03.05.2017 along with the application and feasibility report. The proposed area is not adjacent to any of the ecologically sensitive features like National parks, Biosphere reservoirs, flight paths of migrating fauna and the project area does not fall in to any ESA village.

Basic Information

Name of project	Granite Building Stone Quarry Mining Project	
Brief description of the project	Granite Building Stone Quarry Mining Project	
Category/Subcategory & Schedule	B2 Category	
Location Block. No/ Sy. No / District/ Taluk/ Village etc	Block. No.25, Re survey No 48/1(Pt),48/2 (Pt) in Erumely North Village, Kanjirappally Taluk, Kottayam	
Date of Submission of Application	03/05/2017	
a) Is the property forest land/Govt. land/own land/patta land	own land	
For Mining projects	Extent of area (in hectares)	3.4260 ha
	Minimum and maximum height of excavation (MSL)	160msl - 115msl
	Life of mine proposed	12 Year
	Ultimate depth of mining (in MSL)	45m, msl
	Distance from the adjacent quarry	No other quarry near the site
	Capacity of production	1,89,000TPA
	Details of project cost	60 lakh
	Financial statement including funding source and details of insurance	Own Fund
CRZ recommendation	Nil	

7. Permanent benchmark stations to be established with GPS coordinates and level outside mining area, for future monitoring of compliance.
3. Authority in its 8th meeting held on 21-3-18 appraised the proposal based on field inspection report and minutes of 13th DEAC and decided to recommend the issuance of EC only after receiving detailed CSR of the project. The proponent submitted detailed CSR of the project to the DEIAA.
4. The proponent has submitted an affidavit vide reference 4th cited, satisfying all the above conditions. Environmental clearance as per the EIA notification 2006 is hereby accorded for the proposed building stone quarry project in in block no.25, Re survey No 48/1(Pt),48/2 (Pt) in Erumely North Village, Kanjirappally Taluk, Kottayam District for an area of 3.4260 ha, subject to the specific conditions as recommended by DEAC in para 2 above, all the environmental impact mitigation and management measures undertaken by the project proponent in the Form I, EMP, PFR and Mining plan submitted to DEIAA. The assurances and clarifications given by the proponent will be deemed to be a part of these proceedings as if incorporated herein. Also the general conditions for projects stipulated for mining (items 1 to 61), appended hereto will be applicable and have to be strictly adhered to.
- 5 The clearance issued will also be subject to full and effective implementation of all the undertakings given in the application form, mitigation measures as assured in the Environment Management Plan and the mining features including progressive mine closure plan as submitted with the application and relied on for grant of this clearance. The above undertakings and the conditions and the undertakings in Chapter 4 (Mining), Chapter 5 (Blasting), Chapter 6 (Mine Drainage), Chapter 7 (Stacking of Mineral rejects and Disposal of waste) Chapter 11 (EMP) Chapter 13 (Progressive Mine Closure Plan) of the Mining Plan as submitted will be deemed to be part of this proceedings as conditions as undertaken by the proponent, as if incorporated herein.
- 6 Validity of the Environmental Clearance will be five years from the date of this clearance, **subject to inspection by DEIAA on half yearly basis and compliance of the conditions**, subject to earlier review of E.C in case of violation or non-compliance of conditions or genuine complaints from residents within the security area of the quarry.
- 7 Compliance of the conditions herein will be monitored by the State Environment Impact Assessment Authority or its authorised offices (District Environment Impact Assessment Authority) and also by the regional office of the Ministry of Environment & Forests, Govt. of India, Bangalore.
- i. Necessary assistance for entry and inspection should be provided by the project proponent

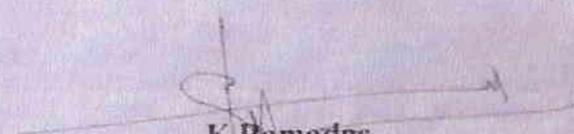


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R5 (C)
4

- and those who are engaged or entrusted by him to the staff for inspection or monitoring.
- ii. Instances of violation if any shall be reported to the District Collector, Kottayam to take legal action under the Environment (Protection) Act 1986.

The given address for correspondence with the authorised signatory of the project Sri. T.S Shylesan, Thavalappara Granites, Kannimala P.O, Erumeli, Kottayam District-686 509


K. Ramadas

Member Secretary (DEIAA)

To,

Sri. T.S Shylesan,
Thavalappara Granites,
Kannimala P.O.
Erumeli, Kottayam District-686 509



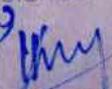
Copy to,

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E & F Wing, II Block, Koramangala, Bangalore-560034.
2. The Additional Chief Secretary to Government, Environment Department, Government of Kerala.
3. The Director, Mining & Geology, Thiruvananthapuram -4.
4. The Member Secretary, Kerala State Pollution Control Board
5. The District Collector, Kottayam
6. The District Geologist, Kottayam
7. The District Forest Office Kottayam
8. Tahasildar, Kanjirapally
9. Secretary, Erumely Gramma Panchayath.
10. Chairman, SEIAA.
11. Website.
12. S.F
13. O/c



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This is the true copy of document
marked as ~~EXHIBIT~~ referred
ANNEXURE R5 (C) in the above case.


ADVOCATE

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE MURALI PURUSHOTHAMAN

Thursday, the 16th day of November 2023 / 25th Karthika, 1945

WP(C) NO. 28218 OF 2023

PETITIONER:

SRI. SHYLESAN T.S., AGED 45 YEARS, THAVALAPPARA HOUSE, KANAM P.O.,
KOTTAYAM DISTRICT, PIN- 686515

RESPONDENTS:

1. THE DISTRICT GEOLOGIST, DISTRICT OFFICE OF MINING & GEOLOGY, CIVIL STATION, KOTTAYAM, PIN-686002
2. THE DIRECTOR, MINING AND GEOLOGY, DIRECTORATE, KESAVADASAPURAM, PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
3. KERALA STATE POLLUTION CONTROL BOARD, V PUBLISHERS BUILDING, SREENIVASA IYER ROAD, KOTTAYAM, REPRESENTED BY ITS ENVIRONMENTAL ENGINEER, PIN - 686001
4. THE SECRETARY, MUNDAKAYAM GRAMA PANCHAYAT, MUNDAKAYAM P.O., KOTTAYAM, PIN - 686513
5. STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA KERALA), REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
6. STATE OF KERALA, REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
7. UNION OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, REPRESENTED BY ITS DIRECTOR, PIN - 110993
8. UNION OF INDIA, MINISTRY OF MINES, 3.D FLOOR, A WING, SHASTRI BHAVAN, NEW DELHI REPRESENTED BY ITS SECRETARY, PIN - 110001

Writ Petition (Civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to To Direct the 3rd respondent to renew the consent, provisionally, for the period applied for, by extending the benefit of S.O 221(E) dated 18/01/2021 and S.O.1807(E), dated 12-4-2022 (Ext.P10), forthwith; 2. To Direct the 4th Respondent to renew the license, provisionally, for the period applied for, by extending the benefit of S.O 221(E) dated 18/01/2021 and S.O.1807(E), dated 12-4-2022 (Ext.p10), forthwith; 3. To Direct the Respondents 1 and 2 to issue movement permits under Rule 25 and Transit Passes Under Rule 26, of the Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules, 2015, to the petitioner, for the approved quantities for the period 2023-2024 by extending the benefit of S.O 221(E) dated 18/01/2021, pending disposal of the above Writ Petition, forthwith. 4. To Direct the Respondents 1 and 2 to issue movement permits under Rule 25 and Transit Passes Under Rule 26,

of the Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules, 2015, to the petitioner, for the approved quantities for the period 2023-2024 and beyond till the expiry of the quarry lease, by extending the benefit of and S.O.1807(E), dated 12-4-2022 (Ext.P10), without referring to Ext.P14 Minutes, pending disposal of the above Writ Petition, forthwith.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 24/08/2023 and upon hearing the arguments of M/S. PHILIP J.VETTICKATTU, NEENU BERNATH & SAJU S. DOMINIC, Advocates for the petitioner, the court passed the following:



MURALI PURUSHOTHAMAN, J.

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WP (C) Nos. 22785/2023, 1483/2023,
 20454/2023, 20597/2023, 20610/2023,
 20763/2023, 21543/2023, 22689/2023,
 23092/2023, 23150/2023, 23309/2023,
 23685/2023, 24292/2023, 24415/2023,
 24651/2023, 25208/2023, 25940/2023,
 26430/2023, 26690/2023, 27182/2023,
 27864/2023, 28218/2023, 28223/2023,
 28683/2023, 29463/2023, 30518/2023,
 31513/2023 32798/2023, 33243/2023,

32545/2023, 35764/2023 AND 35978/2023

=====

Dated this the 16th day of November, 2023

**ORDER**

The National Green Tribunal (NGT) passed an order dated 13.09.2018 in O.A No.186/2016 (Satendra Pandey v. MoEF&CC and another) wherein it was held that the Environmental Impact Assessment (EIA) Amendment Notification, i.e. S.O. 141 (E), dated 15.01.2016 shall be brought in consonance and in

W.P.(C) Nos.22785/2023
& connected cases : 2 :

accordance with the directions of the Hon'ble Supreme Court in Deepak Kumar v. State of Haryana and others [(2012) 4 SCC 629], by providing public consultation and EIA for all areas from 5 to 25 Hectares falling under Category B-2 at par with Category B-1 by the State Level Expert Appraisal Committee (SEAC) for recommendation and grant of Environmental Clearance (EC) by State Level Environment Impact Assessment Authority (SEIAA), instead of District Level Environment Impact Assessment Authority (DEIAA).

2. In compliance with NGT's order dated 13.09.2018, the Ministry of Environment, Forest and Climate Change issued Office Memorandum (OM) dated 12.12.2018 directing the Chief Secretaries of all States and Union Territories to comply with the said order.

W.P.(C) Nos.22785/2023

& connected cases

: 3 :

3. In the light of NGT's order dated 13.09.2018, all Environmental Clearances issued by DEIAA between 15.01.2016 and 13.09.2018 require reappraisal by SEIAA.

4. In the meanwhile, the Ministry of Environment, Forest and Climate Change issued S.O. 221(E) dated 18.01.2021, amending the principal EIA Notification S.O. 1533 (E) dated 14.09.2006 and directing that the period from 01.04.2020 to 31.03.2021 shall not be considered for the purpose of calculation of the period of validity of prior Environmental Clearance, in view of the outbreak of Corona virus.

5. The Ministry of Environment, Forest and Climate Change issued a further notification, S.O. 1807 (E) dated 12.04.2022, substituting sub paragraphs (i) and (ii) of Paragraph 9 of the principal

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& connected cases

: 4 :

EIA Notification 2006, by which prior Environmental Clearance for mining projects was made valid for 'Project Life' as laid down in the Mining Plan as approved and renewed by the competent authority from time to time, subject to a maximum of 30 years, whichever is earlier.

6. While so, the National Green Tribunal passed an order dated 07.12.2022 in O.A No.142/2022 observing that the mining leases in which Environmental Clearance was granted by DEIAA between 15.01.2016 and 13.09.2018 are still continuing even after the passing of the order dated 13.09.2018 and the OM dated 12.12.2018 issued by the Ministry of Environment, Forest and Climate Change, without reappraisal by SEIAA.

7. The Ministry of Environment, Forest and Climate Change thereupon issued OM dated

W.P.(C) Nos.22785/2023

& connected cases

: 5 :

28.04.2023 directing that all State Level Expert Appraisal Committees (SEACs) shall reappraise the Environmental Clearances issued by DEIAAs between 15.01.2016 and 13.09.2018 and all fresh Environmental Clearances in this regard shall be issued only by SEIAAs based on such appraisal and such reappraisal shall be completed within a time period of one year from the date of issue of the OM.

8. The petitioners who have obtained Environmental Clearances from DEIAAs between 15.01.2016 and 13.09.2018 are claiming, *inter alia*, the benefit of S.O. 1807 (E) dated 12.04.2022 issued by the Ministry of Environment, Forest and Climate Change.

9. The learned counsel for the petitioners refers to a Judgment and various interim orders passed by this Court wherein the benefit of the aforesaid

W.P.(C) Nos.22785/2023

& connected cases

: 6 :

notification has been extended to similarly situated persons. Reference is made to the interim orders passed by this Court in W.P. (C). Nos. 14264 of 2022, 14635 of 2022, 18280 of 2022, 23635 of 2022, 42123 of 2022, 18873 of 2023, 33105 of 2023 and judgment dated 20.12.2022 in W.P. (C). No. 35855 of 2022, wherein the benefit of the aforesaid notification was extended to the petitioners therein. The petitioners pray for similar interim relief.

10. Sri. M.P. Sreekrishnan, the learned Standing Counsel for SEIAA has objected to the granting of any interim relief to the petitioners for the reason that in all these cases, Environmental Clearances have been issued by DEIAAs and extension can be given only after reappraisal of the Environmental Clearance as directed by the NGT and, till reappraisal, the Environmental Clearances issued by

W.P.(C) Nos.22785/2023

& connected cases

: 7 :

DEIAAs between 15.01.2016 and 13.09.2018 shall stand suspended. It is also contended that the 'Project Life' is not estimated or mentioned in any of the Mining plans issued by the competent authorities and only SEAC can estimate the Project Life of mining project as mentioned in para 9(i) of the EIA notification, 2006. Referring to the Minutes of the 115th meeting of SEIAA, Kerala, held on 30.06.2022, it is submitted that SEIAA has requested the Ministry of Environment, Forest and Climate Change for amending S.O. 1807 (E) dated 12.04.2022.

11. As regards the contention regarding Project Life of mining, sub paragraphs (i) and (ii) of Paragraph 9 of the principal EIA Notification, 2006 provided that prior Environmental Clearance granted for mining projects shall be valid for project life as estimated by Expert Appraisal Committee or SEAC,

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& connected cases

: 8 :

whereas; S.O. 1807 (E) dated 12.04.2022 provides that the Environmental Clearance granted for mining projects shall be valid for the Project Life as laid down in the Mining Plan approved and renewed by the competent authority. Though the SEIAA has proposed an amendment to the EIA Notification, no amendment is yet carried out and S.O. 1807 (E) dated 12.04.2022 still holds the field.

12. With regard to the contention of Sri. Sreekrishnan that the Environmental Clearances issued by DEIAAs between 15.01.2016 and 13.09.2018 shall stand suspended till reappraisal of the Environmental Clearance by SEAC/SEIAA as directed by the NGT, the Ministry of Environment, Forest and Climate Change has issued Office Memorandum dated 03.11.2023 clarifying Office Memorandum dated 28.04.2023, which reads as

**W.P.(C) Nos.22785/2023
& connected cases : 9 :**

follows:

"Office Memorandum

Subject: Clarification with reference to Ministry's OM dated 28.04.2023 in Compliance of order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forest and climate change-reg.

This is with reference to the Ministry's OM dated 28.04.2023, wherein the Ministry has directed that, all valid Environmental Clearances (ECs) issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022. It was also directed that all concerned SEACs shall reappraise the ECs issued by DEIAAs between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be

W.P.(C) Nos.22785/2023**& connected cases****: 10 :**

issued by SEIAAs based only after such appraisal. The re-appraisal by SEIAA shall be completed within a time period of one year from the date of issue of OM dated 28.04.2023.

2. In this regard, the Ministry has filed an affidavit before the Hon'ble NGT on 25.05.2023 in OA No.142 of 2022 in the matter of Jayant Kumar Vs. MoEFCC & Ors., stating that all valid ECs granted by DEIAA from 15.01.2016 to 13.09.2018, will continue to be valid for one year from the date of issue of the Ministry's OM dated 28.04.2023 subject to the compliance of the conditions prescribed therein.

3. In view of the above, it is further clarified that the ECs granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.04.2023 unless the validity of the EC granted by DEIAA has lapsed prior to 28.04.2023 or until SEIAA has invalidated the

W.P.(C) Nos.22785/2023

& connected cases

: 11 :

EC granted by DEIAA after carrying out re-appraisal as outlined above, whichever is earlier.”

(underlining supplied)

13. In the light of the stand taken by the Ministry of Environment, Forest and Climate Change that all valid ECs granted by DEIAA from 15.01.2016 to 13.09.2018 will continue to be valid for one year from the date of issue of the OM dated 28.04.2023 subject to the compliance of the conditions prescribed therein, the contention of SEIAA that the Environmental Clearances issued by DEIAAs between 15.01.2016 and 13.09.2018 shall stand suspended till reappraisal of the Environmental Clearance by SEAC/SEIAA cannot be sustained. The Environmental Clearances issued by DEIAAs which are valid as on 03.11.2023 shall continue to be valid for one year from the date of issue of OM dated 28.04.2023

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& connected cases

: 12 :

unless the validity of the Environmental Clearances granted by DEIAA has lapsed prior to 28.04.2023 or until SEIAA has invalidated the Environmental Clearances granted by DEIAAs after carrying out re-appraisal.

14. S.O. 1807 (E) dated 12.04.2022 provides that the Environmental Clearance granted for mining projects shall be valid for the Project Life as laid down in the Mining Plan approved and renewed by the competent authority. If the benefit of S.O. 1807 (E) dated 12.04.2022 is extended to the petitioners who have been issued Environmental Clearances between 15.01.2016 and 13.09.2018 by DEIAAs, the Environmental Clearances will be valid for the Project Life as laid down in the Mining Plan approved and renewed by the competent authority. In the light of Office Memorandum dated 03.11.2023, which

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& connected cases

: 13 :

provides that all valid Environmental Clearances granted by DEIAA from 15.01.2016 to 13.09.2018 will continue to be valid for one year from the date of issue of the OM dated 28.04.2023, the Environmental Clearances issued by DEIAAs have to be treated as valid up to 28.04.2024 or till orders are passed by SEIAA after reappraisal, whichever is earlier, subject to availability of project life. The benefit of S.O. 1807 (E) dated 12.04.2022 has been extended by this Court by judgment and orders referred to above, where the Environmental Clearances are issued by the SEIAA. In view of the stand taken by the Ministry of Environment, Forest and Climate Change in their Office Memorandum dated 03.11.2023, the benefit of S.O. 1807 (E) dated 12.04.2022 is extended provisionally to the petitioners who have been issued Environmental

W.P.(C) Nos.22785/2023

& connected cases

: 14 :

Clearances by DEIAAs between 15.01.2016 and 13.09.2018, and such Environmental Clearances have to be treated as valid up to 28.04.2024 or till orders are passed by SEIAA after reappraisal, whichever is earlier, subject to availability of project life as laid down in the Mining Plan approved and renewed by the competent authority and mineable reserves. All the respondent statutory authorities shall treat the Environmental Clearance issued by DEIAAs between 15.01.2016 and 13.09.2018 as valid up to 28.04.2024 or till orders are passed by SEIAA after reappraisal, whichever is earlier, subject to availability of project life as laid down in the Mining Plan approved and renewed by the competent authority and mineable reserves and on condition that the petitioners satisfy all other statutory requirements. It is made clear that the observations

W.P.(C) Nos.22785/2023

& connected cases

: 15 :

herein are without prejudice to the contentions and proposal made by SEIAA, Kerala in their 115th meeting held on 30.06.2022 before the Ministry of Environment, Forest and Climate Change.

Post on 15.12.2023.

Sd/-



**MURALI PURUSHOTHAMAN
JUDGE**

SB

APPENDIX OF WP(C) 28218/2023

Exhibit P10

TRUE COPY OF S.O.NO.1807(E), DATED 12-4-2022



This is the true copy of document
 marked as ~~EXHIBIT~~ referred
 ANNEXURE R5(P)
 in the above case.

ADVOCATE

A handwritten signature in blue ink, appearing to be "Rajesh", is written over the word "ADVOCATE".



सत्यमेव जयते

भारत सरकार / GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
क्षेत्रीय कार्यालय, बंगलुरु / REGIONAL OFFICE, BANGALORE

4th Floor, E & F- Wings, Kendriya Sadan, 17th Main Road,
II Block, Koramangala, Bangalore- 560 034

E-File No. 12.1/54/DEIAA/KER/ 480

08.12.2023

To

The Member Secretary,

State Environment Impact Assessment Authority (SEIAA), Kerala,

K.S.R.T.C Bus Terminal Complex,

4th Floor, Thampanoor,

Thiruvananthapuram - 695 001

(E-Mail: seacseiaakerala@gmail.com)

Sub: Inspection Report of a Building Stone Quarry Project of Shri. T.S.Shylesan (M/s. Thavalappara Granites), Kottayam District, Kerala --Reg

Sir,

Please find attached Inspection Report of a building stone quarry project of **Shri. T.S.Shylesan (M/s. Thavalappara Granites), Kottayam District, Kerala** who have obtained Environmental Clearance (EC) from the District Environment Impact Assessment Authority (DEIAA), Kerala for a quarry project in Erumely North Village, Kanjirapally Taluk, Kottayam District, Kerala vide EC No. 13/Q/2018 (K25/DEIAA/Q26/2017) dated 18.04.2018.

2. This project was inspected by the undersigned on 10.11.2023 and on the day of inspection, it was noted that the **QUARRY WAS NOT IN OPERATION.**

3. This issues with the approval of the Competent Authority.

Yours faithfully,

Dr. Murali Krishna
Additional Director (S)/ Scientist-E

Copy for Information and Further Necessary Action:

1. **The Member Secretary**, Kerala State Pollution Control Board (KSPCB), Pattom P.O., Thiruvananthapuram- 695 004. (E-mail: ms.kspcb@gov.in)
2. **The Director**, Monitoring Division (IA), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh, New Delhi-110 003 (E-mail: moefcc-monitoring@gov.in)
3. **The District Collector**, District Collector Office, Collectorate P.O., Kottayam, Kerala-686 002 (dc-ktm@gov.in)
4. **Regional Director**, CPCB, Nisarga Bhawan, Thimmaiah Road, 2nd Main Rd, Shivanagar, Basaveshwar Nagar, Bengaluru 560 079 (E-mail: zobangalore.cpcb@nic.in)
5. **Shri. T. S. Shylesan (M/s. Thavalappara Granites)**, Kanimala P.O., Erumely, Kottayam District, Kerala- 686 509.

Dr. Murali Krishna
Additional Director (S)/ Scientist-E

GOVERNMENT OF INDIA
Ministry of Environment, Forest & Climate Change
(Regional Office, Southern Zone)
Bangalore-560 034

INSPECTION REPORT

E-File No. 12.1/54/DEIAA/KER/

1	Name of the project	Environmental Clearance for a Building Stone Quarry Project of Shri. T.S. Shylesan in Block No. 25, Survey No. 48/1 (pt), 48/2(pt), Erumely North Village, Kanjirapally Taluk, Kottayam District, Kerala for an area of 3.4260 Ha.
2	Environmental Clearance Details	EC No. 13/Q/2018 (K25/DEIAA/Q26/2017) dated 18.04.2018
3	Location: District & State / UT	Erumely North Village, Kanjirapally Taluk, Kottayam District, Kerala
4	Address for correspondence:	Shri. T.S. Shylesan, Thavalappara Granites, Kanimala P O, Erumely, Kottayam District, Kerala- 686 509
5	Date of site visit for this report	10.11.2023

BRIEF ON THE PROJECT ALONG WITH THE PRESENT STATUS:

Building stone quarry project of Shri. T.S. Shylesan has obtained Environmental Clearance (EC) from the District Environment Impact Assessment Authority (DEIAA), Kerala for quarrying of 1,89,000 MT of building stone from an area of 3.4260 hectares of land vide EC No. 13/Q/2018 (K25/DEIAA/Q26/2017) dated 18.04.2018 at Erumely North Village, Kanjirapally Taluk, Kottayam District, Kerala. Based on verification of the records, it was noted that the validity of the EC expired on 17.04.2023. Project authorities are desirous of seeking an extension/ re-validation of EC from SEIAA, Kerala and accordingly, PP have also requested for a Certified Compliance Report (CCR) from this office.

This project site was inspected by the undersigned on 10.11.2023 and during the inspection, it was noted that the Quarry was Not in Operation and PP has obtained permissions from other relevant agencies like Consent to Operate (CTO) from Kerala State Pollution Control Board (KSPCB) and the same has expired on 17.04.2023; Permission from Mundakayam Grama Panchayat and the same has expired on 17.04.2023; Explosives License from PESO and the same is valid till 31.03.2024; Mining lease from Directorate of Mining and Geology, Kerala for a Period of 12 Years and the same was executed on 14.09.2018 and is valid till 13.09.2030.

Further, it is also to note that the responsibility for ensuring compliance to these EC conditions is vested with concerned local enforcement agencies like District Collector, DMG, KSPCB etc. under various Acts like Environment (Protection) Act, 1986, Air Act, 1981, Water Act, 1974 etc. Based on the documents made available during and after the inspection for establishing compliance to EC conditions by the project authorities and as verified during the physical inspection of the project site, an inspection report is prepared detailing point wise compliance to EC conditions as below:

ch. P. Puwal Krishna

SPECIFIC CONDITIONS

1	Fencing should be provided all around the mining area.	During the inspection, it was noted that PP has erected fencing with barbed wire of about 4 feet, all around the quarry lease area as per MMR 1961, Regulation No. 177 to prevent accidental fall of animal/ human into quarry. PP informed that all the permanent boundary pillars are maintained intact and during inspection the fencing was seen all around the lease area and permanent markings and pillars were found to be intact.
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Fig 1-4: Fencing around Quarry Lease Area

2	Storm water from quarry to be let to valley portions only after clarifying.	During inspection, it was noted that the storm water from the quarry is collected in a pit for settling and afterwards the water is sent to De-siltation traps through garland drains and the clarified water is let outside. During inspection, it was noted that PP has constructed 2 de-siltation tanks.
3	As far as possible water storage pits to be maintained wherever possible after quarrying.	During inspection, it was observed that PP was storing water in 3 rainwater harvesting pits and PP had made needful arrangements for collection of the same through stormwater/ garland drains and before collection in the rainwater harvesting pond, water was allowed to desilt and only the clear and clarified water was allowed to flow outside.



Fig 5-7: Rainwater Harvesting Pits

4	Restoration with available earth to be carried out on a continuing basis.	During inspection, it was observed that PP was undertaking restoration works at all possible locations through available earth. However, exact compliance to this condition needs to be ascertained by local enforcement agencies.
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Ch. Puoti Krishna

5	The boundary between the Government land and project area is to be demarcated.	During inspection, it was noted that the total lease area is 3.4260 Ha and as per EC (Page No.1), it is noted that the same is private patta land and the nearest habitation is located at 120 m towards south. In Page No. 2 of EC, it has been recorded that the proposed quarry land is own land and in Page No. 3 of EC, it has been recorded that the nearest human settlement is at 102 m. Further, PP informed that all the adjoining quarry land is owned by them (about 6.0 Ha) and the compliance to this condition needs to be ascertained by concerned Revenue Department only.
6	Approach roads to the quarry to be developed and maintained	During inspection, it was noted that the approach roads were in motorable condition and well maintained.
7	Permanent benchmark stations to be established with GPS coordinates and level outside mining area, for future monitoring of compliance.	This EC condition specifically relates to DMG and the same needs to be confirmed by them only. However, during inspection, permanent boundary pillars were seen wherein details of latitude and longitude were also written.

GENERAL CONDITIONS

1	Rainwater harvesting facility should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified.	During the inspection, it was noted that PP has constructed 3 rainwater harvesting pits for storage of rainwater. The approximate dimension of one of the pit is, Length=25 Mtrs; Width=15 Mtrs and Depth=4 Mtrs. It was informed by the PP that this stored rainwater is being used for dust suppression of haulage roads and internal roads as well as for greenbelt/ avenue plantation. Further, it was also noted that KMBR/KPBR provisions of rainwater harvesting as per Chapter XVI-A are not fully applicable to quarry projects and no specific reference regarding the size of the rainwater harvesting pit mentioned in EC and the same needs to be ascertained by Local KMBR/KPBR related implementing agencies.
2	Environment Monitoring cell as agreed under the affidavit filed by the proponent should be formed and made functional.	Based on verification of records, it was noted that PP has constituted an Environment Monitoring Cell (EMC) and a hard bound register was also maintained for recording the deliberations of the EMC. As per records verified it was noted that EMC was headed by Mr. Shylesan. Verification of records indicated that the last meeting of the EMC was convened on 17.01.2023
3	Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.	As per the records made available, it was noted that PP has planted about 350 number of tree saplings during the period 2018-2023 on the sides of the approach road and in the quarry area. During the physical verification, it was noted that PP has planted avenue trees along the sides of the approach road which mainly included <i>Rubber, Mango, Coconut, Teak, Mahagony, Coconut</i> etc. Based on discussions it was ascertained that the average survival rate of these avenue plantations is about 70% only and accordingly, PP has been advised to undertake avenue

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plantation preferably with native and indigenous plant species to increase survival rate.



Fig 8-10: Greenbelt/ Plantation Areas

4 The project shall incorporate devices for solar energy generation and utilization wherever possible.

During inspection, it was found that PP has installed 3 solar streetlights in the quarry and one rooftop solar panel above office of 0.5 KVA. Upon discussion with PP, it was given to understand that since there were no specific number / items stipulated by DEIAA/SEIAA, Kerala in their EC, project authorities have erected only 3 solar streetlights and rooftop solar panel. PP has been suggested to install solar streetlights all along the internal roads also.



Fig 11-14: Solar Street Light, Rooftop Solar Panel and Water Tanker

5 Sprinklers shall be installed and used in the project site to contain dust emissions.

During inspection, it was found that PP has one water tanker of 1 x 6000 L in the quarry for spraying water on haulage roads and other areas for suppression of dust emission.

6 Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.

Based on verification of records, it was noted that the life of the mine as per EC is 12 Years and as per Mining Lease also it is for 10 years only, and the mining lease was executed on 14.09.2018 and valid till 13.09.2030 with proposed average annual production of 1,89,000 tons as per EC. Reportedly, PP was conducting mining operations as per the mining plan and scheme of the mine duly approved by District Geologist on 19.08.2018. However, compliance to this condition needs to be ascertained by Department of Mining and Geology (DMG) and other local enforcement agencies from time to time as the approval for the Mining Plan and Scheme of the Mine has been duly approved by the DMG only and Movement Permits as issued from time to time by

7 At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumping and over burden and planted with indigenous plant species that are eco- friendly, if no other specific condition on reclamation of pit is

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stipulated in the E.C.	the same Department. Based on records made available, it was noted that PP has appointed a Nissar Mohammed (Second Class Mines Manager) for overseeing the Mining/ Quarry operations from time to time.
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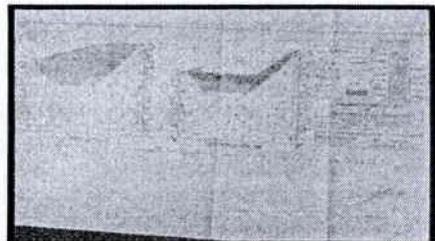
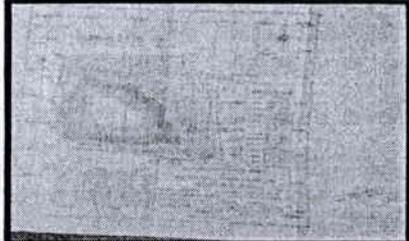
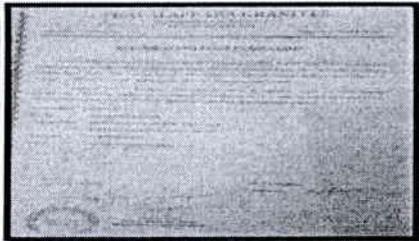


Fig 15-17: Mining Plan Approval, Sections and Production Plan

8	Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented.	Based on verification of EC (Page No. 4), it was noted that "PP has agreed to spend about Rs. 5.00 lakhs towards CSR. However, the same has not been mentioned/ reiterated/ clarified specifically in any of the EC conditions. Based on records made available for verification, it was noted that PP has spent an amount of Rs. 7,23,500/- towards various welfare activities in and around the project site during the period 2018 to 2022. Random verification of few bills/ vouchers/ receipts was done and the same was found to be in order. Instead of a duly Audited Statement of Expenditure from a Chartered Accountant, PP has certified the same in their official letter head and shared with this office as a confirmation of the incurred expenditure.
9	Barbed metal wire fencing around the mining area shall be provided with a height of not less than 4 ft so that falling of animals / human / belongings / dumping of garbage etc. does not happen.	Same as detailed in Specific Condition No. 1
10	Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged as per stipulations of Explosive Department.	During inspection, it was seen that project proponent have erected appropriate display boards near the entrance and office indicating the quarry operation timings as 8.00 AM to 5.00 PM (General Shift Timings) and blasting timings as 08.30 AM to 9.30 AM and 3.30 PM to 4.30 PM. Other display and sign boards like warning signages, danger boards etc. were also seen during inspection.

ch. P. P. K. Krishna



Fig 18-20: Blasting Timings and Danger Display Boards

11	Control measures on noise and vibration prescribed by KSPCB should be implemented.	This EC condition is specifically relating to Kerala State Pollution Control Board (KSPCB) and the same needs to be ascertained by them on a periodical basis. Verification of Noise Monitoring report dated 09.09.2023 undertaken by M/s. Global Environment and Mining Services (NABL Recognized Lab) indicated the Average Daytime Noise Level as 43.7 dB(A) and nighttime Noise Level as 38.6 dB(A). During inspection, it was noted that project authorities have erected display boards near the entrance and office indicating the quarry operation timings as 8.00 AM to 5.00 PM (General Shift Timings). However, no logbook / entry and exit registers were available to ascertain the exact time of entry and exit of workers. PP has been advised to maintain biometric attendance for workers also and the same needs to be specifically ascertained by KSPCB as per their guidelines as stipulated in EC.
12	Quarrying activities should be limited to daytime as per KSPCB guidelines/specific conditions.	
13	Blasting should be done in a controlled manner as specified by the regulations of Explosives Department or any other concerned agency.	This EC condition is specifically relating to Explosives Department and needs to be ascertained by them only from time to time. However, based on records made available, it was noted that PP was using NONEL based blasting under the supervision of a Second-Class Mines Manager (Shri. Nissar Muhammed). Further, based on verification of daily stock register of Explosives (RE-3 and RE-5), it was noted that stock of explosive materials in Magazine was inspected by the concerned area Station House Officer (SHO) on 12.07.2023 and duly appended his signature also.
14	A licensed person should supervise/ control the blasting operations.	
15	Access roads to the quarry shall be tarred to contain dust emissions that may arise during transportation of materials.	During inspection, it was seen that the access and approach road are in motorable condition.

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Fig 21-23: Approach, Internal Roads & Wheel Washing Facility

<p>16</p>	<p>Overburden materials should be managed within the site and used for reclamation of mine pit as per mine closure plan / specific conditions.</p>	<p>During the inspection, it was noted that over burden material and topsoil are kept within the premises for future use during the reclamation of mine pit as per mine closure plan in a separate place as specified by the District Geologist and duly approved Mining Plan dated 19.08.2018. Based on verification of records, it was noted that the life of the mine is for 12 years, and mining lease was executed on 14.09.2018 with proposed average annual production of 1,89,000 tons per year till 13.09.2030. During inspection, it was observed that PP has not started implementation of Mine Closure Plan/ Remediation Plan as PP further envisages mining activities after obtaining a revised EC and revised Mining Plan. However, PP has undertaken several plantations at the entrance and in the approach road leading to the quarry.</p>
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Fig 24-26: Over Burden and Topsoil Storage Area

<p>17</p>	<p>Height of benches should not exceed 5 m, and width should not be less than 5 m, if there is no mention in the mining plan/specific condition.</p>	<p>During the inspection, it was noted that PP has maintained 8-9 benches in the quarrying pit. It was noted that all quarry operations are to be conducted as per the approved Mining Plan duly approved by the District Geologist on 19.08.2018. It was noted that officials of DMG inspect these quarries at regular intervals and conduct surveys to ensure safe conduct of mining operations within the permitted lease area and also as per duly approved Mining Plan and if any discrepancies like conduct of mining operations out of lease area or non-maintenance of buffer area or benches and extraction of additional quantity of material than permitted etc. are noted then immediately appropriate amount of</p>
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	penalties are levied and damages are recovered. However, the latest monitoring report of District Geologist is not available. During inspection, 8-9 benches were seen in the quarrying pit, however the exact height, width and length of the benches cannot be ascertained through mere physical observation. As per EC (Page No. 2), the highest elevation of the mine area is 160 MSL and the lowest is 115 MSL but as per Mining Plan, the highest and lowest elevations are 148 mRL and 129 mRL.
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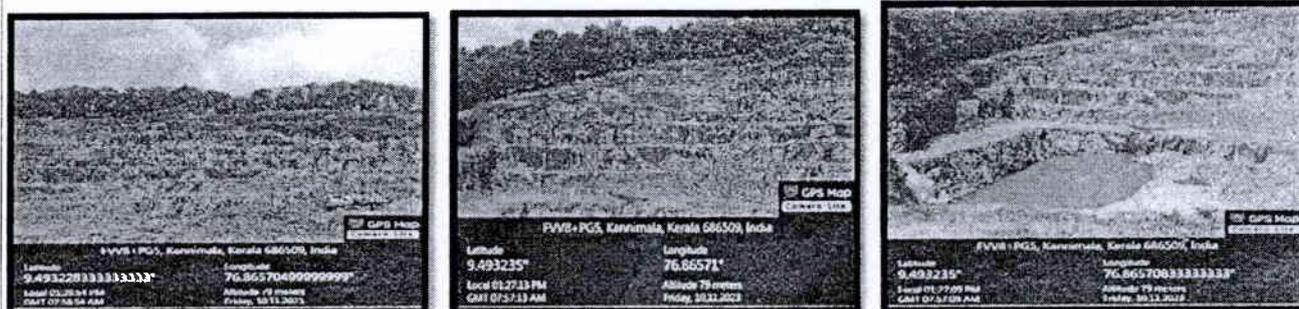


Fig 27-29: Benches in the Quarry

18	Mats to reduce fly rock blast to a maximum of 15 PPV should be provided.	Reportedly, PP was using blasting mats of appropriate size to minimize the fly rocks during the blasting time and during inspection, mats were seen in the quarry area.
19	Maximum depth of mining from general ground level at site shall not exceed 10m.	This EC condition is specifically pertaining to DMG, and officials of DMG need to ensure whether mining/ quarrying operations are strictly conducted as per duly approved mining plan or not as DMG is the concerned agency through District Geologist, that has accorded approval for Mining Plan on 19.08.2018.
20	No mining operations should be carried out at places having a slope greater than 45°.	
21	Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB.	During physical inspection, it was noted there is no Crusher in the quarry lease area.
22	The workers on the site should be provided with the required protective equipment such as earmuffs, helmet, etc.	During inspection, the quarry was not in operation due to expiry of EC and accordingly, compliance to this EC condition cannot be ascertained.
23	Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.	During the inspection, it was found that project proponents have constructed 3 garland drains along the sides of the internal roads (about 400-450 Mtrs) and have constructed 2 de-siltation ponds as part of storm water management system and the rain/storm water is allowed to pass through de-siltation ponds and clarified water is being let out to be collected in the rainwater harvesting pond. It was noted

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that de-siltation ponds are provided to clarify the storm water for avoiding silt from reaching the main streams and PP has been directed to ensure desiltation every year before the onset of Monsoon.



Fig 30-35: Garland Drain/ De-Siltation Ponds

24	The transportation of minerals should be done in covered trucks to contain dust emissions.	During inspection, quarry was not in operation and no trucks seen carrying material and accordingly, compliance to this EC condition cannot be ascertained.
25	The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.	Same as detailed in General Condition No. 3 above.
26	Disposal of spent oil from diesel engines should be as specified under relevant Rules/Regulations.	During inspection, no DG sets seen in the quarry lease area and PP also informed that they were not using any DG sets as they didn't have a crusher.
27	Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.	This EC condition is specifically relating to Explosives Department and needs to be ascertained by them only from time to time regarding the specific location for placing Magazine and to ascertain that, it is the same location that was recommended by their department earlier for housing Magazine. During inspection, it was seen that explosives are stored in an isolated place with proper lock and fencing/gate. Based on verification of daily stock register of Explosives (RE-3 and RE-5), it was noted that stock of explosive materials in Magazine was inspected by the concerned area Station House Officer (SHO) on 12.07.2023 and duly appended his signature also.

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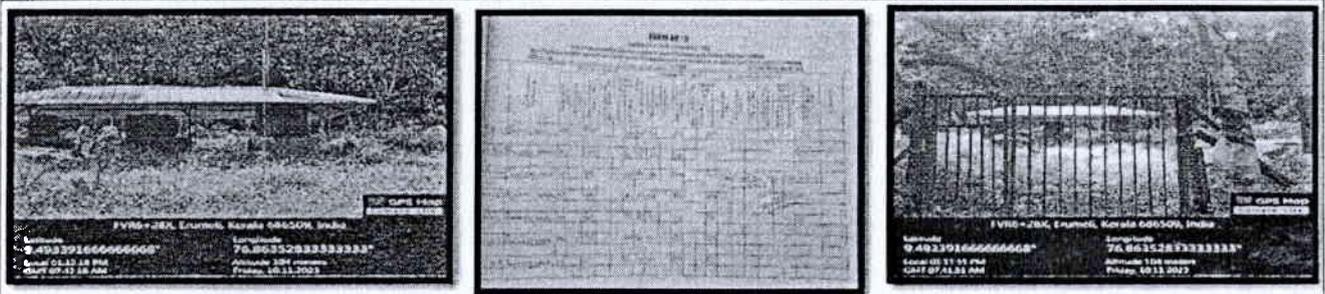


Fig 36-38: Magazine Area & Explosive Register

28	A minimum buffer distance of 100 m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided.	Same as detailed in Specific Condition No.5
29	100 m buffer distance should be maintained from forest-boundaries	
30	Consent from Kerala State Pollution Control Board under water and air act(s) should be obtained before initiating mining activity	As per the records verified, it was noted that PP has obtained a valid Consent to Operate (CTO) from KSPCB vide No. R16KOT2341347/R2/2018 dated 09.05.2018 and the same has expired on 17.04.2023.
31	All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent Authorities including that for blasting and storage of explosives.	Based on verification of records and physical observation, it is noted that that the Quarry was Not in Operation and PP has obtained permissions from other relevant agencies like Consent to Operate (CTO) from Kerala State Pollution Control Board (KSPCB) and the same has expired on 17.04.2023; Permission from Mundakayam Grama Panchayat and the same has expired on 17.04.2023; Explosives License from PESO and the same is valid till 31.03.2024; Mining lease from Directorate of Mining and Geology, Kerala for a Period of 12 Years and the same was executed on 14.09.2018 and is valid till 13.09.2030.
32	In the case of any change(s) in the scope of the project, extent quantity, process of mining technology involved or in any way affecting the environmental parameters /impacts as assessed, based on which only the E.C is issued, the project would require a fresh appraisal by this Authority, for which the proponent shall apply and get the approval of this Authority.	PP is aware of this EC condition and agreed to comply with the same.

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37	The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt of India and also to the State Environment Impact Assessment Authority (SEIAA) office.	As per records verified, it is noted that PP is regularly submitting the half yearly compliance reports along with air, noise, water quality monitoring reports also to the Regional Office of MoEFCC at Bangalore by email.
38	The details of Environmental Clearance should prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public.	During the inspection, it was noted that a metallic display board of 3 ft x 3 ft with green and yellow background with Yellow and Black letters of Times New Roman which was clearly visible was found at the entrance of the quarry and was visible to the public.



Fig 39-44: EC and Other Display Boards

39	The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.	PP has not provided any documentary evidence to establish compliance to this EC condition.
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	the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.	
45	Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM10 and PM2.5 such as haul Road, loading and unloading points and transfer points-it shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Same as detailed in General Condition No. 5 and 42.
46	Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading, and unloading and at transfer points should be provided and properly maintained.	Same as detailed in General Condition No. 5.
47	Measures should be taken for control of noise levels below 85 dBA in the work environment.	Same as detailed in General Condition No. 11
48	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	Same as detailed in General Condition No. 2.
49	The funds earmarked for environmental protection measures and CSR activities should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State Environment Impact Assessment Authority (SEIAA) office.	Same as detailed in General Condition No. 8. Further, this EC condition is specifically relating to SEIAA and the same needs to be ensured by them only. Further, PP has not provided the details of separate bank account that is being opened and maintained in for CSR related expenditure.
50	The Regional Office of MOEF & CC located at Bangalore shall monitor compliance of the stipulated conditions. The project Authorities should extend full cooperation to the officer (S) of the Regional Office by furnishing the requisite data/ information /monitoring reports.	PP is aware of this EC condition and agreed to comply with the same.

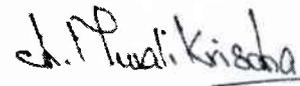
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51	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	As per records available in office, no appeal has been received challenging the grant of EC to this project within stipulated period of 30 days from the date of grant of EC by SEIAA, Kerala.
52	Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of E(P) Act, 1986.	PP is aware of this EC condition and agreed to comply with the same.
53	The SEIAA may revoke or suspend the order for non-implementation of any of the specific or the implementation of any of the above condition is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	PP is aware of this EC condition and agreed to comply with the same.
54	The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit license on the consent given by any other authority for the same project.	PP is aware of this EC condition and agreed to comply with the same.
55	This order is valid for a period of 5 years, or the expiry date of mine lease period issued by Government of Kerala, whichever is earlier	PP is aware of this EC condition and agreed to comply with the same and as per records verified, it is noted that the validity of the EC has expired 17.04.2023 and accordingly, stopped the quarry operations since then.
56	The Environmental Clearance will be subject to the final order of the courts in any pending litigation related to the land or project, in any court of law.	As per records verified/ available in office, WPC No. 1984 of 2020 was filed by the applicant and as per Orders of Hon'ble High Court of Kerala, the quarry was found to be operating without Clearance from National Board of Wildlife (NBWL).
57	The mining operation shall be restricted to above ground water table, and it should not intersect ground water table.	Same as detailed in General Condition No. 17. Further, compliance to this EC condition needs to be ensured by local enforcement agencies like DMG and State Ground Water Authority etc.
58	All vehicles used for transportation and within the mines shall have 'PUC certificate from authorized pollution taking centre. Washing of all vehicles shall be inside the lease area.	During inspection, random inspection of vehicle carrying product from the quarry had a valid PUC certificate. No wheel washing facility for vehicles was seen within the lease premises.

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59	Project proponent should obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.	Reportedly, PP is not drawing any groundwater and no permission from the Competent Authority is obtained. PP did not produce any documentary evidence regarding the approvals obtained for drawl of groundwater. During inspection, no specific borewells observed in the quarry site.
60	Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six-monthly reports to SEIAA	During inspections no streams in the mining lease area noticed and the same has also been confirmed by the PP. Based on verification of half yearly compliance reports submitted to this office, it is noted that PP has been regularly monitoring the groundwater and surface water quality by M/s. Global Environment and Mining Services (NABL recognized laboratory) and test results of reports dated 09.09.2023, indicated the values in the analysis reports to be within stipulated norms.
61	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and corrective measures, if needed.	During inspection, a First Aid Facility in the Office area seen and based on records verified, it was noted that PP is undertaking medical check-ups of workers regularly and records are also maintained.



Dr. Murali Krishna
Additional Director/ Scientist-E
08.12.2023

This is the true copy of document
marked as ~~EXHIBIT~~ referred
ANNEXURE R59
in the above case.


ADVOCATE

copy of the reply affidavit filed by the 5th respondent in OA No.117/2023

messages

hilip J Vettickattu <philipjvettickattu@gmail.com>

Wed, Mar 6, 2024 at 4:22 F

): Reena Varghese <journalistreena@gmail.com>, keralapcbktm@yahoo.com, dc-ktm@gov.in, pccf.for@kerala.gov.in, rector.dir.dmg@kerala.gov.in

please find the attached copy of the reply

2 attachments **NGT - Petition Shylesan.pdf**
224K **NGT - Reply shylesan.pdf**
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Subject: copy of the reply affidavit filed by the 5th respondent in OA No.117/2023

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